

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

Excise Appeal No.78276 of 2018

(Arising out of Order-in-Appeal No.31/HWH/CE/2018-19 dated 20.04.2018 passed by Commissioner (Appeals) of CGST & Central Excise, Howrah)

M/s Shri Satya Narayan Dey

(18,Atul Ghosh Lane, Salkia, Howrah-6, West Bengal)

Appellant

VERSUS

Commissioner of CGST & Central Excise, Howrah

(15/1, Strand Road, Kolkata-700001)

Respondent

APPEARANCE :

Shri S.P.Majumder, Advocate for the Appellant

Shri S.K.Jha, Authorized Representative for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR.K.ANPАЗHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO.77331/2025

DATE OF HEARING : 22 AUGUST 2025

DATE OF DECISION : 22 AUGUST 2025

Per Ashok Jindal :

The appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and pray for withdrawal of their appeal. Accordingly, the appeal filed by the appellant is dismissed as withdrawn.

(Pronounced in the open court)

**(Ashok Jindal)
Member (Judicial)**

**(K.Anpazhakan)
Member (Technical)**